IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-336/ND/2017

In the matter of:

Ryanus Consulting (P) Ltd.

... PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 17.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Sunpreet Singh, Co. Secretary

For the Respondent/Corporate Debtor: -

For the R.D (N)

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and takes notice of the petition filed and seeks some time to file reply to this petition. 4 weeks time is granted for this purpose. Respondent to serve a copy of the reply in advance to the petitioner. Petitioner to file its rejoinder, if any, within a period of two weeks thereafter.

List on 29.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.10.2017